an>

Title: Introduction of the Electricity (Amendment) Bill, 2022

The Minister Of Power And Minister Of New And Renewable Energy (Shri R.K. Singh): Sir, I beg to move for leave to introduce a Bill further to amend the Electricity Act, 2003. … (*Interruptions*)

HON. CHAIRPERSON: Motion moved:

> "That leave be granted to introduce a Bill further to amend the Electricity Act, 2003."

… (*Interruptions*)

HON. CHAIRPERSON: Shri N. K. Premachandran.

… (*Interruptions*)

माननीय सभापति: आप सभी बैठ जाइए। कोई आपत्ति है, तो वह विषय रख रहे हैं।

…(व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, thank you very much. I rise to oppose this Bill very vehemently under Rule 72 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha on three Constitutional grounds.

First, many of the provisions in the Electricity (Amendment) Bill, 2022 are against the federal structure of the Constitution. … (*Interruptions*) It is an accepted Constitutional position that the basic features of the fundamental characters of the Constitution shall not be amended or altered, but the federal fabric of the Constitution of the

country is being altered by particular States of the Union of India not being taken into consideration. So, the provisions of the Electricity (Amendment) Bill, 2022 is violating the provisions of the federal character of the Constitution. This is the first objection that I would like to raise.

The second objection is that power or electricity is a subject, which comes under the Concurrent List in Item No. 38 of List No. III under Schedule VII of the Constitution. Since it is a subject that is coming within the purview of the Concurrent List, definitely it is the bounden duty or the mandatory obligation on the part of the Government to have an effective consultation with the States and stakeholders also. But unfortunately, no consultation has been done with the States before proposing this legislation. In the year 2001, effective consultation was there at the time of enacting the law.

It was sent to the Standing Committee and effective consultation, deliberation and everything was done, but in this case, unfortunately, no consultation was done with the States. So, we urge upon the Government that before proposing the legislation, the States of the Union of India should be consulted. This is the second objection that I would like to make.

The third objection is that this is a violation of Article 39 (b) -- the Directive Principles of State Policy of the Constitution. Why am I saying so? The indiscriminate privatisation of the distribution system in power sector by granting licence to multiple agencies to give service in the same area will result in tariff hike, and that will adversely affect the interest of the ordinary consumers as well as the farmers because they are getting power subsidy. The entire distribution network and

infrastructure was built up on thousands of crores of rupees spent from the public exchequer. It is our money, but the private companies are being allowed to mint money out of the infrastructure made from public exchequer. … (*Interruptions*) It is against Article 39 (b) of the Constitution. So, on all these grounds, that is, indiscriminate privatisation, against the federal principles, and power being a Concurrent subject, which is coming under List III, I strongly oppose the introduction of the Electricity (Amendment) Bill, 2022. Thank you very much, Sir.

SHRI MANISH TEWARI (ANANDPUR SAHIB): Mr. Chairperson, Sir, I rise to oppose the introduction of the Electricity (Amendment) Bill, 2022.

Any amendment to an Act of Parliament cannot frustrate the object of the parent Act, especially if it goes against the Statement of Objects and Reasons and the scheme of the parent Act itself. This Bill seeks to amend the Constitution through a statute, and therefore, is beyond the legislative competence of this House.

Secondly, the Object of the Electricity Act, 2003 was to protect the interest of consumers and supply of electricity to all areas. Sections 4, 5, and 6 of the Act create obligations on both the Centre and the States for ensuring supply of electricity to rural areas, and by extension to the poor.

Sir, this amendment Bill substantially weakens the power of the States to achieve this objective by providing for multiple privately-owned distribution companies in the same area to allow them to use the existing infrastructure. I am afraid this will lead to the privatisation of profits and the nationalisation of losses. My penultimate objection to this Bill is that the Bill usurps the rights of the States through an amendment

to Section 79 (j). The Centre is empowered to issue a licence to a multi-state distribution company with no consultation with the State. The State Commission's role is drastically reduced even though the responsibility for operation and management stays with the States. My final objection is that the Bill adds that if any State Commission is unable to perform its functions on account of vacancies, the Central Government may, in consultation with the State Governments concerned, entrust its functions to any other State Commission. This is consultation but not consent. The other State Commission may not be aware of the local dynamics of power distribution in the targeted State. This, again, usurps the power of the State. In conclusion, Sir, may I say that the tariff-setting applied within a State has been under the purview of the respective State Commissions, but this amendment Bill appears to give an overriding power to rules prescribed by the Centre when it comes to the State Commission's power to fix the tariff for the retail sale of electricity. The words "prescribed by the Central Government" occur eight times in the original Act, whereas they occur nine times in the amending Bill. For these reasons, I would like to urge the Government to withdraw this Bill and have a detailed consultation with all the State Governments. Thank you, Mr. Chairperson, Sir.

ADV. A.M. ARIFF (ALAPPUZHA): Sir, I vehemently oppose the introduction of the Electricity (Amendment) Bill, 2022 on behalf of my Party, CPI(M) under rule 72 of the Rules of Procedure on the following grounds.

Sir, the Bill is a proposal for complete centralisation of authority and it is a frontal attack on the federal principle of our Constitution. Many States have strongly protested against this Bill as `electricity' comes under Article 246 of the Concurrent List, Schedule VII, No. 3 and

Item No. 38 in the Constitution. So, it falls purely under the Concurrent List. So, a detailed discussion needs to be held with the stakeholders.

It is against the principle laid down by the hon. Supreme Court on April 11, 2017 in the Energy Watchdog case – Civil Appeal Nos.5399-5400 of 2016. The hon. Supreme Court upheld the role of the State Electricity Boards. I quote from the judgement: "It gives the State enough flexibility to develop their power sector in whatever manner they consider appropriate." Withdrawal of this Bill was one of the main demands of the year-long farmers' struggle. The Government had given a written assurance to the farmers.

HON. CHAIRPERSON: Okay, you have made your point.

ADV. A.M. ARIFF: Hence, I strongly oppose the Bill.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Thank you, Sir. I rise to oppose the introduction of the Electricity (Amendment) Bill, 2022 under rule 72(2) of the Rules of Procedure & Conduct of Business in Lok Sabha. First of all, the Bill clearly violates the principle of cooperative federalism in our country, as has been stated by my colleague also. The Bill puts more power in the hands of the Central Government effectively diluting the powers of the State Government. This goes against the Concurrent List of the Constitution where `electricity' is a subject in the List.

माननीय सभापति : आपके कुलीग बोल चुके हैं ।

श्री अधीर रंजन चौधरी: मैं जो पॉइंट बोल रहा हूँ, वह नहीं बोला गया है । …(व्यवधान) The establishment of a Central Authority like the proposed National Load Despatch Centre rips away the decision-making power of the States.

माननीय सभापति : ठीक है, हो गया ।

श्री टी.आर. बालू जी ।

श्री अधीर रंजन चौधरी: सर, ये क्या हो रहा है?… (व्यवधान)

माननीय सभापति : हो गया आपका ।

… (व्यवधान)

श्री अधीर रंजन चौधरी: सर, यह अलग मुद्दा है । मुझे बोलने दीजिए ।… (व्यवधान)

HON. CHAIRPERSON: Please sit down.

… (*Interruptions*)

HON. CHAIRPERSON: Mr. Manish Tewari has made all the points. Please don't repeat.

… (*Interruptions*)

श्री अधीर रंजन चौधरी: सर, आपको बुरा लगा हो, तो आप डिलीट कर दीजिए ।… (व्यवधान) अगर मैं कायदे के बाहर हूँ, तो आप उसे डिलीट कर दीजिए ।… (व्यवधान)

माननीय सभापति: माननीय मंत्री जी, आप बोलिए ।

… (व्यवधान)

12.20 hrs

At this stage, Prof. Sougata Ray and Shrimati Harsimrat Kaur Badal came and stood on the floor near the Table.

SHRI R.K. SINGH (ARRAH): I have already given a letter to you. … (*Interruptions*) I have already given a notice of my intention to move that the Electricity (Amendment) Bill be referred to the Standing Committee for examination. … (*Interruptions*) वहां पर डिस्कशन हो ही जाएगा । … (व्यवधान) ये जो पॉइंट्स उठाए गए हैं, उनका मैं जवाब दे देता हूं । … (व्यवधान) लेकिन इसे स्टैंडिंग कमेटी में भेजने के लिए मैंने आपको नोटिस दे दिया है । … (व्यवधान) ये …* में हाउस का समय बर्बाद कर रहे हैं । … (व्यवधान) स्टैंडिंग कमेटी में डिस्कशन हो ही जाएगा । (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : सभापति जी, यह बिल स्टैंडिंग कमेटी में जा रहा है । …

(व्यवधान) वहां सारा कन्सलटेशन होगा । … (व्यवधान) सारे दल स्टैंडिंग कमेटी में रहेंगे ।

श्री आर. के. सिंह : स्टैंडिंग कमेटी में सब दलों के प्रतिनिधि हैं । … (व्यवधान) वहां डिस्कशन हो ही जाएगा । … (व्यवधान)

माननीय सभापति : माननीय मंत्री जी ने अपनी इच्छा स्पष्ट कर दी है कि इसको स्टैंडिंग कमेटी में भेजा जाए ।

… (व्यवधान)

माननीय सभापति : आप सब, प्लीज, अपनी सीट्स पर बैठ जाइए ।

… (व्यवधान)

HON. CHAIRPERSON: Please sit down.

… (*Interruptions*)

HON. CHAIRPERSON: Adhir ji, you are the leader. That is why you should sit.

… (*Interruptions*)

श्री अधीर रंजन चौधरी: सर, क्या हमको बोलने का मौका नहीं मिलेगा? … (व्यवधान)

-

12.21 hrs (Hon. Speakar *in the Chair*)

At this stage, Prof. Sougata Ray and Shrimati Harsimrat Kaur Badal went back to their seats.

माननीय अध्यक्ष : प्लीज, आप सब अपनी सीटों पर बैठिए । पहले मंत्री जी की बात सुन लीजिए ।

… (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप क्या कहना चाहते हैं?

… (व्यवधान)

श्री अधीर रंजन चौधरी: सर, मंत्री जी कह रहे हैं कि हाउस का समय …* हो जाएगा । … (व्यवधान) क्या मंत्री जी को … * बोलना चाहिए? … (व्यवधान)

माननीय अध्यक्ष : ऐसा कोई भी शब्द बोला गया होगा, तो रिकॉर्ड से निकाल देंगे ।

… (व्यवधान)

***m12 SHRI R. K. SINGH:** Hon. Speaker, Sir, I have already given a notice for my intention to move the motion that the Electricity (Amendment) Bill, 2022, be referred to the Standing Committee on Energy for examination.

My simple submission is that this entire matter will be discussed in the Standing Committee and the Standing Committee has representatives from all the parties. Therefore, my entire point was that we can save the time of the House.

***m13 माननीय अध्यक्ष** : नो प्रॉब्लम । जब बिल को स्टैंडिंग कमेटी में भेजने का निर्णय कर लिया है, तो वहां डिस्कशन हो जाएगा न?

***m14 श्री अधीर रंजन चौधरी:** सर, बिल के इंट्रोडक्शन का विरोध करने के लिए हम लोग नोटिस देते हैं । क्या इसके कोई मायने नहीं होते हैं? … (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, प्लीज बैठिए । आज लास्ट दिन है, प्लीज, ऐसे मत कीजिए ।

... (व्यवधान)

श्री अधीर रंजन चौधरी : सर, कमेटी में जाने के बाद भी विरोध करने का मौका नहीं मिलेगा? ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज बैठिए ।

... (व्यवधान)

***m15 माननीय अध्यक्ष :** माननीय सदस्यगण, जब भी कभी बिल इंट्रोड्यूस होता है, तो मैं आपको पर्याप्त समय, पर्याप्त अवसर देता हूं । कभी ऐसा नहीं हुआ, जब आपको पर्याप्त समय न दूं । जब माननीय मंत्री जी इस बिल को स्टैंडिंग कमेटी के लिए मेंशन कर रहे हैं, तो उस समय, जब स्टैंडिंग कमेटी की रिपोर्ट आएगी, उसके बाद आप उस रिपोर्ट पर चर्चा कर सकते हैं ।

... (व्यवधान)

माननीय अध्यक्ष : अब क्लियर कर दिया न? आप सबकी डिमांड यही थी न ...

... (व्यवधान)

श्री अधीर रंजन चौधरी : सर, विरोध करने के कुछ मुद्दे थे । ... (व्यवधान)

माननीय अध्यक्ष : अधीर रंजन साहब, मेरी बात सुनिए । आपका मुद्दा यह था कि इस बिल को स्टैंडिंग कमेटी में भेजो ।

... (व्यवधान)

***m16 श्री अधीर रंजन चौधरी:** नहीं सर, हमने इंट्रोडक्शन के समय विरोध किया । ... (व्यवधान) इसके यह मायने न निकाले जाएं कि हम लोग इसे स्टैंडिंग कमेटी में भेजने की मांग कर रहे हैं । ... (व्यवधान) यह बिल नहीं आना चाहिए, न स्टैंडिंग कमेटी में और न ही सदन में, यही हमारी मांग है । ... (व्यवधान)

माननीय अध्यक्ष : ठीक है, आपकी बात सुन ली है ।

... (व्यवधान)

माननीय अध्यक्ष : बालू जी, आप भी बोल लीजिए । कोई बात नहीं ।

... (व्यवधान)

श्री अधीर रंजन चौधरी: सर, मुझे भी बोलने दीजिए । ... (व्यवधान)

माननीय अध्यक्ष : आपने बोल लिया न । आपने मेन बात बोल दी ।

... (व्यवधान)

श्री अधीर रंजन चौधरी: नहीं सर, आपने बोलने का मौका नहीं दिया है । ... (व्यवधान)

***m17 SHRI T. R. BAALU (SRIPERUMBUDUR):** Sir, it is very simple. Even before what we have to say, if the Minister is eager to send it to the Standing Committee, why should he introduce the Bill at all? He should have kept quite for some time.

Sir, 35 years ago, while my late leader, Dr. Kalaignar Karunanidhi, was the Chief Minister of Tamil Nadu, he introduced a free power scheme. More than 22 lakh pump sets were availing free power. Farmers having 14.38 lakh hectares are enjoying the free power. What will happen to them? What will happen to the poor farmers? We have to get the answer from the hon. Minister. Then only, we can allow that. The same thing should continue. That is why the Bill has to be withdrawn or it has to be sent it to the Standing Committee. There is no problem.

***m18 श्री अधीर रंजन चौधरी:** अध्यक्ष जी, तेलंगाना, पुडुचेरी, छत्तीसगढ़, पंजाब की सरकारें इसका विरोध पहले ही कर चुकी हैं और सबसे बड़ी बात है कि संयुक्त किसान मोर्चा, जिनके साथ सरकार की चर्चा चल रही थी, उस समय इन्होंने वायदा किया था कि यदि कुछ बदलाव या परिवर्तन किया जाएगा, तो संयुक्त मोर्चा के सभी संगठनों से बात करके ही किया जाएगा ।... (व्यवधान)

माननीय अध्यक्ष : नहीं ।

… (व्यवधान)

***m19 श्री अधीर रंजन चौधरी :** महोदय, यह किसानों के लिए सबसे बड़ा सर्वनाश करने वाला बिल है ।… (व्यवधान) हिंदुस्तान की 27 लाख… (व्यवधान)

माननीय अध्यक्ष : नहीं । सौगत राय जी, आप बोलिए ।

… (व्यवधान)

***m20 PROF. SOUGATA RAY (DUM DUM):** Sir, on behalf of All India Trinamool Congress, I oppose the introduction of the Electricity (Amendment) Bill, 2022. This is an anti-people Bill. … (व्यवधान)

***m21 माननीय अध्यक्ष :** आप कानूनन बात कीजिए । आप इस विषय पर बात कीजिए कि 'क्या सरकार यह बिल ला सकती है या नहीं?' आप कानूनी परिधि में बात कीजिए । आप भाषण मत दीजिए, आपका यह तरीका गलत है ।

… (व्यवधान)

माननीय अध्यक्ष : बिल को इंट्रोड्यूज करते समय आपका विरोध करने का हक है, तो कानूनी तरीके से आप बात कहिए । आप नियम से चलिए ।

… (व्यवधान)

***m22 PROF. SOUGATA RAY**: Sir, this Bill seeks to transfer state-owned power utilities to private hands. This Bill seeks to give several power companies the right to distribute power in the same area. इससे ऐसा होगा कि जैसे मोबाइल फोन… (व्यवधान)

माननीय अध्यक्ष : आप नियम प्रक्रिया से बात कीजिए ।

… (व्यवधान)

PROF. SOUGATA RAY: Sir, one last point. The Government gave in writing to the Samyukt Kisan Morcha on 9th December …

माननीय अध्यक्ष : नहीं, आपको भाषण नहीं देना है । आप इस पर बोल सकते हैं कि इस बिल को लाने का अधिकार सरकार को है या नहीं ।

… (व्यवधान)

श्रीमती हरसिमरत कौर बादल (भटिंडा): अध्यक्ष महोदय, अध्यक्ष महोदय… (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं, वकील साहब आप बोलिए ।

… (व्यवधान)

श्रीमती हरसिमरत कौर बादल: अध्यक्ष जी, मेरा माइक चल रहा है ।… (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं । मैंने आपको बोलने की इजाजत नहीं दी है ।

… (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, मैंने आपको भी इजाजत नहीं दी है । आप आपस में डिसकस मत कीजिए । वकील जी, आप बोलिए । आप सदन को बता दीजिए कि बिल इंट्रोड्यूज करते समय क्या नियम है ।

… (व्यवधान)

***m23 SHRI PINAKI MISRA (PURI):** Hon. Speaker has asked me to give my view on this. The legislative competence of the House is the only criteria for introduction; there is no other criteria. And, once the hon. Minister is saying he is sending it to the Standing Committee, Shri Baalu has also said the same thing, it will go to the Standing Committee. That is the end of the matter.

माननीय अध्यक्ष : किसी भी सदस्य को इस पर बोलने की इजाजत नहीं दी जाएगी । आप बैठ जाएं ।

… (व्यवधान)

12.29 hrs

At this stage, Adv. Dean Kuriakose came and stood on the floor near the Table.

माननीय अध्यक्ष : यदि सौ माननीय सदस्य इंट्रोड्यूज के समय बोलना चाहेंगे, तो क्या सौ लोगों को मौका दिया जा सकता है?

… (व्यवधान)

माननीय अध्यक्ष : नहीं । माननीय सदस्या, मैंने आपको कह दिया है । आप वरिष्ठ सदस्या हैं, मंत्री रही हैं । आप कृपया सीट पर जाएं ।

… (व्यवधान)

12.30 hrs

At this stage, Shrimati Harsimrat Kaur Badal came and stood on the floor near the Table.

*m24 **श्री आर. के. सिंह**: अध्यक्ष जी, मैं दो-तीन बिंदुओं पर बोलना चाहता हूं और यह आवश्यक भी है कि बोला जाए ताकि जो फाल्स प्रोपेगेंडा कर रहे हैं, उसका मैं प्रतिकार करूं ।... (व्यवधान) महोदय, इस बिल में सब्सिडी का कोई विरोध नहीं है । जो किसानों को फ्री बिजली मिलती थी, वह मिलती रहेगी ।... (व्यवधान) इस बिल में सब्सिडी रोकने का कोई प्रावधान नहीं है । जो कह रहे हैं कि एक क्षेत्र में मल्टीपल लाइसेंसेज का प्रावधान है, यह पहले से वर्ष 2003 के लॉ में है । ये जान-बूझकर यहां गलतबयानी कर रहे हैं ताकि ये पब्लिक को गुमराह कर सकें ।... (व्यवधान)

यह इररिस्पांसिबल बिहेवियर सही नहीं है ।... (व्यवधान) हमने हर राज्य से कंसल्ट किया है, स्टेक होल्डर से कंसल्ट किया है । यह बिल प्रो-पीपल है, यह बिल लोगों के हक में, किसानों के हक में है ।... (व्यवधान) यह बिल पॉवर सिस्टम के हक में है ।... (व्यवधान)

*m25 **माननीय अध्यक्ष :** प्रश्न यह है:

"कि विद्युत अधिनियम, 2003 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

... (व्यवधान)

माननीय अध्यक्ष : डिविजन सीट से मांगा जाता है । आप अपनी सीट पर जाएं ।

... (व्यवधान)

*m26 **SHRI R.K. SINGH**: Sir, I introduce the Bill.

... (*Interruptions*)

SHRI R.K. SINGH: I pray that this be referred to a Standing Committee for examination. ... (*Interruptions*)

माननीय अध्यक्ष : श्रीमती जसकौर मीना जी ।